

12.03 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha —

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Appropriation Bill, 1978 which was passed by the Lok Sabha at its sitting held on the 21st March 1978, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill"

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Appropriation (No 2) Bill 1978, which was passed by the Lok Sabha at its sitting held on the 21st March 1978 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill"

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Mizoram Appropriation (Vote on Account) Bill 1978 which was passed by the Lok Sabha at its sitting held on the 21st March 1978 and transmitted to the Rajya Sabha for its recommendation and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill"

(iv) "In accordance with the provisions of sub-rule (6) of rule

186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Mizoram Appropriation Bill 1978, which was passed by the Lok Sabha at its sitting held on the 21st March 1978 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill

(v) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the High Denomination Bank Note (Dematerialisation) Bill 1978, which was passed by the Lok Sabha at its sitting held on the 21st March 1978 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendation to make to Lok Sabha in regard to the said Bill"

(vi) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 21st March 1978 agreed without any amendment to the Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Bill, 1978 which was passed by the Lok Sabha at its sitting held on the 22nd March 1978

12 05 hrs

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

OBSTRUCTIONS IN THE FUNCTIONING OF
GROVER COMMISSION

SHRI HARI VISHNU KAMATH
(Hoshangabad) Mr Speaker Sir, may I now call the attention of the Minister of Home Affairs, to the following matter of urgent public importance